

**GOVERNMENT OF INDIA  
LABOUR AND EMPLOYMENT  
LOK SABHA**

UNSTARRED QUESTION NO:1046  
ANSWERED ON:12.08.2013  
VIOLATIONS OF EPF ACT  
Choudhary Shri Harish;Sinh Dr. Sanjay

**Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:**

- (a) the number of cases which have been established under Section 7-A of the Employees Provident Fund and Miscellaneous Provision Act, 1952 during each of the last three years;
- (b) the details of action taken during the said period;
- (c) the number of employees benefited by the said action; and
- (d) the steps taken by the Government to ensure strict compliance with the provisions under the said section of the Act?

**Answer**

MINISTER OF STATE FOR LABOUR AND EMPLOYMENT (SHRI KODIKUNNIL SURESH)

(a): Details of number of cases under Section 7A of Employees` Provident Funds & Miscellaneous Provisions Act, 1952, initiated against the defaulting establishments during the last three years are as under:

2010-2011	2011-2012	2012-2013
26568	19615	17147

(b): Details of Action taken during the said period is as under:

(i) Number of prosecution cases filed under Section 14 of the Act

2010-2011	2011-2012	2012-2013
59761	64225	62286

(ii) Number of cases filed before police authorities under Section 406/409 of IPC

2010-2011	2011-2012	2012-2013
6614	6709	6899

(c): Section 7A of Employees1 Provident Funds & Miscellaneous Provisions Act, 1952 provides for quantification of amount due from any employer under any provision of this Act and Schemes framed thereunder. The amount so quantified is recovered in accordance with the procedure prescribed under various provisions of the Act.

(d): The following steps have been taken for recovery of dues against the defaulting establishments as per the provisions of the Act:-

1. Action under Section 7A of Employees` Provident Funds & Miscellaneous Provisions Act, 1952 for assessment of dues.
2. Action as provided under Section 8B to 8G of the Act for recovery of dues.
3. Action under Section 14 of the Act is taken for filing prosecution against defaulters before the appropriate court of law.

4. Action under Section 406 /409 of IPC for non-payment of employees1 share of contribution deducted from the wages/salary of the employees but not deposited to the Fund.